COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 246 OF 2017 IN DFR NO. 619 OF 2017

Dated: 4th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Espar Pak Ltd. & Ors. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission

& Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Ravi Kishore for R.2 & 3

<u>ORDER</u>

IA NO. 246 OF 2017 (Appl. for condonation of delay)

There is 37 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Ravi Kishore appears on behalf of Respondent Nos. 2 & 3. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>10.07.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt